

**COURT-I**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**APPEAL NO. 222 OF 2017 &**  
**IA NO. 449 OF 2017**

**Dated: 25<sup>th</sup> July, 2018**

**Present: Hon'ble Mr. I. J. Kapoor, Technical Member**  
**Hon'ble Mr. Justice N. K. Patil, Judicial Member**

**In the matter of:**

<b>The Kerala High Tension and Extra High Tension Industrial Electricity Consumers' Association</b>	....	<b>Appellant(s)</b>
<b>Vs.</b>		
<b>Kerala State Electricity Regulatory Commission &amp; Anr.</b>	....	<b>Respondent(s)</b>

Counsel for the Appellant(s) : Mr. Atul Shankar Vinod  
Mr. M.P.Vinod

Counsel for the Respondent(s) : Mr. Sriram Parakkat  
Mr. Sarath S. Janardanan for R-1

Ms. Arushi Singh for R-2

**ORDER**

Learned counsel for the appellant seeks two weeks more time to file rejoinder. Time is granted and he may take steps to file rejoinder along with IA on or before 09.08.2018 after serving copy on the other side.

List the matter on **05.09.2018**.

**(Justice N. K. Patil)**  
**Judicial Member**

**(I.J. Kapoor)**  
**Technical Member**